



HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 57442 of 2013

U.P. Koli Kori Pratinidhi Sabha

.....Petitioner(s)

Versus

State Of U.P. Thru Secy. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s) : Pradeep Kumar Verma, Sunil Kumar Tiwari
Counsel for Respondent(s) : A.S.G.I.(2013/8036), Praveen Shukla, Prem Narayan Rai

Court No. - 39

**HON'BLE SAUMITRA DAYAL SINGH, J.
HON'BLE SWARUPAMA CHATURVEDI, J.**

1. List revised.

2. None appears to press this petition. However, learned A.G.A. for the State is present.

3. The instant Public Interest Litigation pertains to the issuance of caste certificates. Generally stated, the concern voiced is that though the Scheduled Castes for which appropriate certificates may be issued are governed by the Presidential Order, local authorities, for a variety of reasons, are known to have issued certificates to persons not belonging to those castes, but to castes that may sound (phonetically) similar or be spelt similarly. At present, such dispute has been brought before this Court regarding the 'Koli' caste, that is not a Scheduled Caste, but whose members are being issued caste certificates as members of the 'Kori' caste.

4. We have heard Sri Manish Goyal, learned Additional Advocate General assisted by Sri A.K. Goyal, learned Additional Chief Standing Counsel and Sri Ankit Gaur, learned Standing Counsel for the State-respondents. *Prima facie*, it appears that at present technology enables the State to offer robust and transparent software-based certification for members of the Scheduled Castes, Scheduled Tribes and OBCs, etc., throughout the State. This would do away with the unwanted and unbridled discretion currently left with the executing authorities, often not

above the rank of Tehsildar, to issue doubtful or incorrect certificates. Such measures, if adopted, may also allow for proper audits and checks as well as credible means to verify genuine certificates issued by the State authorities. Unique numbering and QR code enabled verification procedures may also be made available, if such measures are adopted. Presently, we are aware that similar measures have already been adopted by other authorities and local bodies, such as those issuing birth and death certificates and educational boards issuing mark sheets.

5. In such facts, learned Additional Advocate General prays for accommodation to obtain comprehensive instructions.

6. Accordingly, list again on 23.07.2026 amongst top ten cases.

(Swarupama Chaturvedi,J.) (Saumitra Dayal Singh,J.)

July 2, 2026

Anurag/-